GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NOTIFICATION
No. 14/2019-Customs (ADD)

New Delhi, the 25th March, 2019

G.S.R…. (E). - Whereas, the designated authority, vide notification No.7/26/2018 DGAD, dated the 6th July, 2018, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 6th July, 2018, had initiated the review in term of sub-section (5) of section 9 A of the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act) and in pursuance of rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, in the matter of continuation of anti-dumping duty on imports of ‘Acetone’ (hereinafter referred to as the subject goods), falling under the tariff item 2914 11 00 of the First Schedule to the Customs Tariff Act, originating in or exported from European Union, Singapore, South Africa and United States of America (hereinafter referred to as the subject countries), imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 10/2014- Customs (ADD), dated the 11th March, 2014 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 178 (E), dated the 11th March, 2014;

And whereas, in the matter of review of anti-dumping duty on imports of the subject goods, originating in or exported from the subject country, the Designated Authority in its final findings, published vide notification No.7/26/2018-DGAD, dated the 5th March, 2019 published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 5th March, 2019, has come to the conclusion that-

(1) The product under consideration continues to be imported at the dumped prices from the subject countries;

(2) The domestic industry has suffered continued injury on account of dumped imports;
(3) The continued injury to the domestic industry in on account of dumped imports and is likely to continue if the anti-dumping duties from subject countries are ceased;

(4) The information on record clearly shows likelihood of continuation of dumping and injury in case the ADD in force is allowed to cease at this stage;

(5) One producer exporter has cooperated from Singapore during the review investigation. M/s Mitsui Phenols Singapore Pte. Ltd has exported to India below the normal value and dumped imports are causing the material injury to the DI;

(6) None of the producer’s exporters from European Union, South Africa and United States of America have co-operated in the present review investigation. The data available indicates that exports from these countries have been made at prices below the normal value;

And has recommended the imposition of definitive anti-dumping duty on the imports of subject goods, originating in or exported from the subject country and imported into India, in order to remove injury to the domestic industry.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18, 20 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in or exported from the countries as specified in the corresponding entry in column (4), produced by the producers as specified in the corresponding entry in column (5), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (6), in the currency and per unit of measurement specified in the corresponding entry in column (7) of the said Table.

<table>
<thead>
<tr>
<th>S. No.</th>
<th>Tariff Item</th>
<th>Description of Goods</th>
<th>Country of Origin and/or Export</th>
<th>Producer</th>
<th>Duty Amount</th>
<th>Unit</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>2914 1100</td>
<td>Acetone</td>
<td>Singapore</td>
<td>M/s Mitsui</td>
<td>56.91</td>
<td>USD/MT</td>
</tr>
</tbody>
</table>
2. The anti-dumping duty imposed shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Act.

[F. No. 354/65/2007 –TRU (Pt. III)]

(Dr. Sreeparvathy S. L)
Under Secretary to the Government of India